

FORM A
PUBLIC ANNOUNCEMENT
(Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process Regulations, 2017))

For the attention of the stakeholders of Japanese Standard Processing Private Limited

1. NAME OF THE CORPORATE PERSON	Japanese Standard Processing Private Limited
2. DATE OF INCORPORATION OF CORPORATE PERSON	03/06/2016
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED/REGISTERED	Registrar of Companies, Delhi & Haryana, New Delhi
4. CORPORATE IDENTITY NUMBER	U15119HR2016PTC064404
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	HIP Business Center, B36-37 (First Floor) IDC, Mehrualli Gurgaon Road, Gurgaon, Haryana-122001
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	28/03/2023
7. NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Gyaneshwar Sahai OS-2, II Floor, The Next Door, Sector-76, Faridabad, Haryana-121004 Email : gyaneshwar.sahai@gmail.com Mobile No.: 9953541408 Registration No.: IBB/PA-002/IP-N00130/2017-18/10546
8. LAST DATE FOR SUBMISSION OF CLAIMS	27.04.2023

Notice is hereby given that the Japanese Standard Processing Private Limited has commenced voluntary liquidation on **28th March, 2023**.

The stakeholders of Japanese Standard Processing Private Limited are hereby called upon to submit a proof of their claims on or before **27th April, 2023** to the liquidator at the address mention against item no.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28.03.2023
Place : Faridabad

Sd/-
Gyaneshwar Sahai
IBBI REGISTRATION NO : IBB/PA-002/IP-N00130/2017-18/10546

पंजाब नैशनल बैंक **punjab national bank**

NOTICE OF LOSS OF SHARES OF KAJARIA CERAMICS LTD.
Regd. Office : SF-11, Second Floor,
JMD Regent Plaza, Mehrualli Gurgaon Road,
Gurgaon Haryana 122001 Haryana - India

Notice is hereby given that share certificate(s) No. 1613 for 700 Equity Shares of F.V. Rs. 1/- (Rupees One only) each bearing Folio No. 00101359 Distinctive Nos. 158082491 To 158083190 of KAJARIA CERAMICS LTD registered in the name of Devendra Verma has been lost. Devendra Verma has applied to the company to issue duplicate certificate(s). Any person who has/have any claim in respect of the said shares certificate(s) should lodge such claim with the company within 15 days of the publication of this notice, after which no claim will be entertained and the company will proceed to issue duplicate share certificate(s).

Date : 29/03/2023 Name(s) of the shareholder(s) : **DEVENDRI VERMA**
Place: Delhi NCR

IMPORTANT

While the company is not responsible for circulating copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE

that earlier Published Auction Notice dated 09-Mar-2023 Discontinued Dated 10-Mar-2023
Published dated 10-Mar-2023 stands withdrawn.

Prospect No.	Property
Mr. Ashok Kumar, M/s Arand International, Mr. Mayoor Kumar, Mrs. Manju Agarwal, Mrs. Lat Rani Goenka (Prospect No.798148)	Villa No.143 Type Y, having covered measuring about 2485 Sq.Ft., Type X, on Shahloot Marg, situated in the residential colony known as DLF Outback Enclave Complex Phase 1, i the revenue estate of village chakkarpur, Tehsil & District Gurgaon, (Haryana).

Piramal Capital & Housing Finance Limited
(Formerly known as Dewan Housing Finance Corporation Limited).
CIN: L65910MH1984PLC032639

Registered Office: Unit No.-601,6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumbai-400070 – T +91 22 3802 4000.
Branch Office: Sanjay Plaza, Plot No 115, 1st Floor, opposite Avadh Banquet Hall, Sanjay Place, Agra, Uttar Pradesh 282002

NOTICE OF SALE THROUGH PRIVATE TREATY SALE OF MOVABLE ASSET CHARGED TO PIRAMAL CAPITAL & HOUSING FINANCE LIMITED UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

The undersigned as Authorized Officer of Piramal Capital & Housing Finance Limited (PCHFL) – formerly Dewan Housing Finance Limited, has taken over possession of the schedule property as provided under the SARFAESI Act.

Public at large is informed that the secured property as mentioned in the Schedule has been proposed to be sold through Private Treaty on or after 15 days from the date of publication, as per the terms agreeable to PCHFL for realisation of the dues on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". The public at large is hereby notified about the same.

Loan Code / Branch / Borrower(s) / Co-Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Property Address _final	Outstanding Amount (27-03-2023)
(Loan code: 23400002229) (Agra Branch) Mukund Shelters Private Limited (Borrower) Madhusudan Motor Pvt Ltd & Madhav Colonizers Pvt Ltd (Co-Borrower's) Rama Shanker/Renu Agarwal/Ravi Shanker (Guarantor)	DN Date 21/10/2021 DN Amount: Rs. 2,41,78,843/- (Rupees Two Crore Forty One Lakh Seventy Eight Thousand Eight Hundred Forty Three Only)	KHATA NO. 315 KHASRA NO. 370 MAUZA KUA KHEDA NR. KASTURVA GANDHI SCHOOL AGRA AGRA UTTAR PRADESH :- 282001	Total Outstanding: Rs. 3,05,25,476.76/- (Rs Three Crore Five Lakhs Twenty Five Thousand Four Hundred Seventy Six and Seventy Six Paise Only)

(Authorized Officer)
Piramal Capital & Housing Finance Ltd

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT NEW DELHI
COMPANY SCHEME APPLICATION NO. CA (CAA) No. 85//2023
IN THE MATTER OF SECTION 230(1) OF THE COMPANIES ACT, 2013
"POWER TO COMPROMISE OR MAKE ARRANGEMENTS WITH MEMBERS"
(See Rule 3 of the Companies (Compromises, Arrangement and Amalgamations) Rules, 2016)

AND

IN THE MATTER OF ART BUSINESS AND CONSUMER FINANCE (INDIA) PRIVATE LIMITED AND ART CORPORATE FINANCE (INDIA) PRIVATE LIMITED
("TRANSFEROR COMPANY-2 and 3" "APPLICANT-1 & 2")
Having its registered office at 107, Best Sky Tower, Netaji Subhash Place,

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
CNS FASHION RETAIL PRIVATE LIMITED
OPERATING IN KIDS CLOTHING

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	CNS FASHION RETAIL PRIVATE LIMITED CIN: U18104DL2016PTC309024
2. Address of the registered office	JA 0911, Plot No 10, DDA District Centre, Jasola, New Delhi- 110020
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Only inventory in Head Office Godown C-20/1A/4, C Block, Phase 2, Industrial Area, Sector 62, Noida, Uttar Pradesh 201301
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Data can be taken vide email cirpcns@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	-Minimum net worth Rs.50 lacs -Turnover of Rs. 1cr in last 3 years -Provide EMD of Rs. 10 lakhs along with the plan -Exp. of five years in the field of fashion industries
10. Last date for receipt of expression of interest	12th April, 2023
11. Date of issue of provisional list of prospective resolution applicants	22nd April, 2023

Form No.:5
DEBTS RECOVERY TRIBUNAL, LUCKNOW
 600/1, University Road, Near Hanuman Setu Mandir, Lucknow-226007.
 (Area of Jurisdiction: Part of Uttar Pradesh)
Summons For Filing Reply & Appearance by Publication
Original Application No. 321/2022 Date: 10/02/2023
 (Summons to defendant under Section 19(3), of the Recovery of Debts due to Banks and Financial Institutions Act, 1993 read with Rules 12 and 13 of the Debts Recovery Tribunal (Procedure Rules, 1993).)
Canara Bank **Applicant.**
Erstwhile Syndicate Bank Raghav Complex, G.T. Road, Khurja, (UP) CNRB0018550
Versus
M/s Bhati Tent Agency & Ors **Defendants.**
To,
1. M/s Bhati Tent Agency, (A Proprietorship Firm) Through its Proprietor Fajar Mohammad S/o
Deen Mohammad. Registered Office: Village Dhankar, Near Petrol Pump, Village Dhankar,
Khurja, Distt. Bulandshahr (U.P.)-203131.
2. Mr. Fajar Mohammad S/o Mr. Deen Mohammad, Proprietor of M/s Bhati Tent Agency, R/o
Mohalla Saima Hakan, Near Tahira School, Khurja, Distt. Bulandshahr (U.P.)-203131
2nd Address: R/o Village Dhankar, Near Petrol Pump, Village Dhankar, Khurja, Distt.
Bulandshahr (U.P.)-203131.
3. Mrs. Rjina W/o Mr. Jafar, R/o House No. 23, Hasanghar, Mohalla Saima Hakan, Khurja, Distt.
Bulandshahr (U.P.)-203131.
2nd Address: M/s Jafar Handloom Dari Nirmata Village Hasan Garh Post Khurja, Distt.
Bulandshahr (U.P.)-203131
 In the above noted application, you are required to file reply in Paper Book form in two sets along with documents and affidavits (if any), personally or through your duly authorized agent or legal practitioner in this Tribunal, after serving copy of the same on the applicant of his counsel duly authorized agent after publication of the summons, and thereafter to appear before the Tribunal on **10/08/2023 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.
Registrar, Debts Recovery Tribunal, Lucknow.

अभियुक्त व्यक्ति की हाजिरी की अपेक्षा करने वाली उद्घोषणा (धारा 82 Cr.P.C. देखिए)

मेरे सम्बन्ध परिवार किया गया है कि अभियुक्त रोहित गौर, पुत्र श्री कृष्ण चंद, पता: बी-257/7, गली नंबर 07, अशोक नगर, शाहदरा, दिल्ली, अस्थायी पता: बी-604, अहिंसा वाटिका अपार्टमेंट, शाहदरा, दिल्ली, ने FIR 323/16 dated 02.07.2016 U/s 279 IPC, 3/181/185 M.V. Act थाना आई.पी. स्टेट, दिल्ली के अधीन दण्डनीय अपराध किया है (या संदेह है कि उसने किया है) और उस पर जारी किए गए गिरफ्तारी के वारंट को यह लिख कर लौटा दिया गया है कि उक्त रोहित गौर मिल नहीं रहा है और मुझे समाधान प्रद रूप में दर्शित कर दिया गया है कि उक्त रोहित गौर फरार हो गया है (या उक्त वारंट की तामील से बचने के लिए अपने आपको छिपा रहा है)। इसलिए इसके द्वारा उद्घोषणा की जाती है कि FIR 323/16 dated 02.07.2016 U/s 279 IPC, 3/181/185 M.V. Act थाना आई.पी. स्टेट, दिल्ली के उक्त अभियुक्त रोहित गौर से अपेक्षा की जाती है कि वह इस न्यायालय के सम्बन्ध (या मेरे सम्बन्ध) उक्त परिवार का उत्तर देने के लिए दिनांक 29.04.2023 को या इससे पहले हाजिर हो।

आदेशानुसार

श्री विनोद कुमार,

महानगर दण्डाधिकारी-03,

केन्द्रीय जिला, कमरा नं. 150,

तीस हजारी कोर्ट, दिल्ली

DP/2915/CD/2023

कार्य ए सार्वजनिक उद्घोषणा	
भारतीय विवादा और शोधन अग्रिम बोर्ड (स्वैच्छिक परिसमापन प्रक्रिया) विनियम, 2017 का विनियम 14) उपनीय स्टैंडर्ड प्रोसेसिंग प्राइवेट लिमिटेड को स्ट्रेकोहोल्डरों के धनार्थ	
1. कोर्टोरेट व्यक्ति का नाम	जीएनएस स्टैंडर्ड प्रोसेसिंग प्राइवेट लिमिटेड
2. कोर्टोरेट व्यक्ति के मृत्यु की तिथि	03.06.2016
3. प्रसिद्धि करण जिसके अधीन कोर्टोरेट व्यक्ति मरित/पंजीकृत है	बान्सी रजिस्ट्रार, दिल्ली और हरियाणा, नई दिल्ली
4. कोर्टोरेट पहचान संख्या	U15119HR2016PTC064404
5. कोर्टोरेट व्यक्ति के पंजीकृत कार्यालय एवं प्रमाण कार्यालय (यदि कोई हो) का पता	एचआईटी बिजनेस सेंटर, बी-36-37 (फरफट प्लॉट), आईडीसी, मल्लिकी भूखण्ड रोड, मुक्तगढ़, हरियाणा-122001
6. कोर्टोरेट व्यक्ति का परिसमापन प्रारंभ तिथि	28.03.2023
7. परिसमापन का नाम, पता, ई-मेल पता, टेलीफोन नम्बर एवं पंजीकरण संख्या	ज्ञानेश्वर सहाय ओएस-2, पुरा प्लॉट, द नैक्सस कोर, सेक्टर-76, फरीदाबाद, हरियाणा-121004 ईमेल : gyaneshwar.sahai@gmail.com मोबाइल नम्बर : 9953541408 पंजीकरण संख्या : IBB/PA-002/HP-N00130/2017-18/10546
8. दावे जमा करने की अंतिम तिथि	27.04.2023
एलएडएनर सूचित किया जाता है कि जीएनएस स्टैंडर्ड प्रोसेसिंग प्राइवेट लिमिटेड ने 28 मार्च, 2023 को स्वैच्छिक परिसमापन प्रारंभ किया है।	
जीएनएस स्टैंडर्ड प्रोसेसिंग प्राइवेट लिमिटेड को स्ट्रेकोहोल्डरों को एलएडएनर मद 7 में वर्णित पते पर परिसमापन के पास 27 अप्रैल, 2023 को या उससे पूर्व अपने दावों को प्रमाण जमा करने के लिए आमंत्रित किया जाता है।	
वित्तीय लेनदारों को केवल इलेक्ट्रॉनिक पद्धति से माध्यम से अपना दावा जमा करना होगा। अन्य सभी स्ट्रेकोहोल्डर व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक पद्धति से अपने दावों को प्रमाण जमा कर सकते हैं।	
दावों के जुटे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।	
तिथि : 28.03.2023	
स्थान : फरीदाबाद	
हस्ताक्षर : /— ज्ञानेश्वर सहाय	
आईडीसीआई पंजीकरण संख्या : IBB/PA-002/HP-N00130/2017-18/10546	

अचल प्रतिभूत संपत्ति की विक्री सूचना (I)

[प्रतिभूत हित (प्रवर्तन) विनियम, 2002 के नियम 4(1) के तहत जारी]

1. पुराने, अतीतमोक्षान्द्रा प्राइवेट लिमिटेड, (कॉर्पोरेट कंपनी)
पु.एन. बॉम्बेई, रोडवेज बिल्डिंग, एन.एच.8, फरीदा, गुरुपुर 313001, रायस्थान
2. श्री अशोक प्रकाश गुप्त (निदेशक/व्यक्तिगत कर्ता)
निवासी 512, पंचरतन कॉन्फ्लेक्स, फतेहपुर, गुरुपुर, रायस्थान-313001
3. श्री अशोक प्रकाश (निदेशक/व्यक्तिगत कर्ता)
निवासी 512, पंचरतन कॉन्फ्लेक्स फतेहपुर, गुरुपुर, रायस्थान-313001

विषय- वित्तीय आधिकारों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूत 2002 (अधिनियम) और प्रतिभूत हित (प्रवर्तन) नियम, 2 के लिए नोटिस

अधिनियम को पारा 13(2) के तहत जारी नोटिस दिनांक 01.10.2012 में आपकी विफलता पर, मैसर्स स्टैंडर्ड चार्टर्ड बैंक ('बैंक') के प्राधिकृत 2207,2208, 2261, 2262, 2263, 2352 मिन., 2353 मिन कुल क्षेत्रफल वर्ग गज), ग्राम दौगई, व्यावर रोड, तहसील और जिला अजमेर, राज ('संपत्ति') जो बैंक के पास बंधक/प्रभारित थी, निवर्त प्रक्रिया का पालन और नियमों के तहत निर्धारित उचित प्रक्रिया द्वारा ई-नीलामी के माध्यम से ई-नीलामी बोलीदाताओं/आवृत्त मूल्य से अधिक बोलीदाताओं के अभाव में बैंक के खते की पुस्तकों के अनुसार आपके द्वारा देय पूर्ण और अंतिम व्यवस्था के साथ आगे के ब्याज के साथ वर्तमान बकाया राशि रुपये 35,26, चूकित संपत्ति पूर्व में आवृत्त ई-नीलामी के माध्यम से नहीं बेची जा स बकाया राशि के निपटान के प्रयास भी विफल रहे हैं, आपको एलएडएनर के नते नोटिस दिया जाता है कि बैंक ने अधिनियम और नियमों के प्राव की वसूली के लिए 13.04.2023 को या उसके बाद 'निजी खी' के मा यही है' और 'जो कुछ भी है वही है' आधार पर संपत्ति बेचने का निर्णय का मूल्यांकन प्राप्त करने के बाद 70.00 लाख रुपये आवृत्त मूल्य निश बेची नहीं जाएगी। यदि आप 13.04.2023 से पहले अपने ऋण खाते में न में विफल रहते हैं तो संपत्ति की केता को बैंक एवं केता के बीच सहमत न अन्य सूचना दिये बिना जाएगा।

यदि संपत्ति की विक्री को आप पूरी बकाया राशि की वसूली के लिए आप शुरू को जाने वाली कानूनी कार्यवाही जारी रहेगी जब तक बकाया राशि की

मनीभवनम् होम फाइनेंस इंडिया प्राइवेट लि

वित्तिय आधिकारों के प्रतिभूतिकरण और पुनर्निर्माण प्रवर्तन अधिनियम 2002, की धारा 13(2) के त

अधीनस्थान्द्रा वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और न के प्रवर्तन के प्रावधान के तहत मनीभवनम् होम फाइनेंस इंडिया प्राइवेट कार्यालय : द्वितीय तल, एन-2, साइड एक्सटेंशन पार्क-1, नू बार्ड 'MBHF' के रूप में संदर्भित) जिसे केंद्र सरकार द्वारा रि अधिसूचना के माध्यम से विधिवत रूप से वित्तीय आधिकारों का प्रतिभूति प्रतिभूति हित का प्रवर्तन अधिनियम 2002 के प्रवर्तनों के लिए "विन गया है, के प्राधिकृत अधिकारी होने के तहत इसके द्वारा आपको निम्नलि आधारकर्ता/बंधककर्ता/गारंटर के नाम व पता: 1. उमेश कुमार पुत्र पुन कुमार, 3. विकास कश्यप पुत्र उमेश कुमार, सभी निवासी: मकान नं. कोशिक एक्लेव, बुराही, दिल्ली-110084

लोन खाता संख्या: LP0000000004287 & LP0000000000007 / प्राप्ता लोन राशि: रु. 2,29,243/- (रुपये दो लाख उनतीस हजार / रु. 17,00,000/- (रुपये सत्रह लाख केवल)

सूचना 13(2) की तिथि : 28.02.2023 | एनपीए की तिथि

सरफेसी अधिनियम की धारा 13(2) के अनुसार मांग तिथि व रु. 19,31,049.93 (रुपये उन्नीस लाख इकतीस हजार उनचास व

बंधक संपत्ति: संपत्ति विपरीत वृत्तीय तल (यानी मकान नं. टी जताधिकार सहित, क्षेत्रफल 60 वर्ग गज यानि 50.166 वर्ग मीटर, प्लॉ जानी जाने वाली संपत्ति में से दो बेंड रुम, एक ड्राइंग रुम, एक किच कॉमन लिफ्ट, सीढ़ी, मार्ग और शाफ्ट सहित, (बिजली, पानी और खसरा नं. 510 और 511) का भाग (मकान नं. 2, 3 और 10) का क्षेत्रफल दिल्ली-110084 की विस्तारित आबादी/ लालदांग के भीतर स्थित। पूर्व: संपत्ति नं. टीएफ-01, पश्चिम: संपत्ति नं. टीएफ-03, उ दक्षिण: संपत्ति नं. टीएफ-06

इसके अलावा हमें विश्वास है कि आप मांग सूचना लेने से बच रहे प्रकाशन द्वारा आपको सूचना के प्रकाशन के 60 दिन के भीतर मनीभवन लिमिटेड को बकाया देय राशि, आगे का ब्याज चार्ज व अन्य आकस्मिक और यदि आप भुगतान में असफल रहें तो मनीभवनम् होम फाइनेंस 13(4) के प्रावधान के अधीन आवश्यक कार्रवाई करेंगे तथा नियम व आप सुरक्षित संपत्तियों का लेन देन व किसी अन्य प्रकार से हस्तान्तर ध्यान दें कि आगे कोई मांग सूचना जारी नहीं की जाएगी।

स्थान: दिल्ली, दिनांक: 29.03.2023 मनीभवनम् होम

सूचना

राष्ट्रीय कंपनी विधि अधिकरण के समक्ष, चंडीगढ़ पीठ कॉर्पोरेट भवन, प्लॉट नंबर 4 बी, सेक्टर 27-बी, चंडीगढ़

2022 का आईए नंबर 1331

में सीपी (आईबी) नंबर 266 / सीएचडी / एचआरआई / 2020